

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 5165/Del/2010

Asstt. year : 2007-08

AND

ITA No. 4651/Del/2012

Asstt. year 2008-09

M/s. Halcrow Group Ltd. R-27, 2 nd Floor, Pratap Market, Jangpura-B New Delhi. PAN AAACH7866E (Appellant)	Vs.	ADIT, International Taxation Room No. 202, Drum Shaped Building, I.P. Extension, New Delhi – 110 002 (Respondent)
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Assessee by:	Shri Sanat Kapoor, Advocate
Department by :	Shri M Baranwal , Sr. DR
Date of Hearing	12.03.2021
Date of pronouncement	12.03.2021

ORDER

PER G.S. PANNU, VP

The above two appeals filed by the assessee are directed against the separate orders ; dated 30.9.2010 passed by the DRP-II, New Delhi relating to assessment year 2007-08 and order

dated 5.7.2012 passed by CIT – XXIX, New Delhi relating to asstt. year 2008-09 respectively.

2. The Ld. Counsel for the assessee, vide application dated 22.2.2021 has requested for withdrawal of the appeals filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeals.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals and the appeals are dismissed as withdrawn.

5. In the result, the appeals of the assessee are dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 12th March, 2021.**

sd/-

**(K NARASIMHA CHARY)
JUDICIAL MEMBER**

sd/-

**(G.S. PANNUI)
VICE PRESIDENT**

Dated: 12 /03/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi